

Grade doctors hold post-graduate degrees.

(b) and (c). *Ad hoc* appointments are made against temporary or casual vacancies, making it clear to the *ad hoc* appointees that their services are purely temporary and such appointments will not confer upon them any right for regular appointment in the Central Health Service. No set uniform procedure for making these appointments was followed but it was ensured that all such *ad hoc* appointees possessed the minimum qualifications prescribed for appointment to the post.

Such of the *ad-hoc* appointees who have not been able to qualify in the written examination or interviews held by the UPSC for regular appointments have to be ultimately replaced by regular officers.

#### Indians in Pakistani Jails

6803. SHRI AMARSINH V. RATHAWA: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Part (d) of Unstarred Question No. 3575 on the 14th December, 1978 and state:

(a) the names of the persons held in Pakistan and since when and under what charges;

(b) whether Government is aware that certain persons are locked up in Pakistani Jails particularly in Multan Jail for the last 5-6 years without putting any charge on them; and

(c) whether the Hon'ble Minister will look into the matter personally and get those persons transferred to India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). While replying to the Unstarred Question No. 3575 dated 14th December, 1978, I had stated that about 250 Indians were

still in Pakistani jails according to information received from Government of Pakistan and other sources. Meanwhile, we have received information regarding some more persons reportedly detained in Pakistan. According to our present information, 280 Indian nationals are stated to be in Pakistani jails. This number includes 138 names conveyed to us by the Pakistan Government. The nationality of some of these persons is in the process of being verified through the State authorities. The remaining names are based on information received from relatives etc. of the detainees and conveyed to the Pakistan Government. While we do not have precise information in regard to the dates since when they are under detention and also the charges under which they have been detained, their names and parentage as well as the names of the jails in which some of them are reportedly held are given in the attached list of 280 persons. [Placed in Library. See No. LT-4293/79].

(c) We are in constant touch with the Government of Pakistan through their Embassy in New Delhi and our Embassy in Islamabad for the release and repatriation of the Indian detainees.

#### Development of Indigenous System

6804. SHRI AHMED HUSSAIN:  
SHRI P. K. KODIYAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government have decided to give priority to the development of indigenous systems of medicine and Homoeopathy to provide extensive health care; and

(b) if so, the details thereof alongwith its modernisation and future research schemes so far pre-